

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 223 OF 2015 & IA NO. 477 OF 2019**  
**APPEAL NO. 225 OF 2015 & IA NO. 476 OF 2019**  
**APPEAL NO. 237 OF 2015 & IA NO. 165 OF 2016 & IA NO. 474 OF 2019**  
**APPEAL NO. 237 OF 2016 & IA NO. 513 OF 2016 & IA NO. 475 OF 2019**  
**APPEAL NO. 315 OF 2016 & IA NO. 473 OF 2019**  
**AND**  
**APPEAL NO. 12 OF 2017 & IA NO. 478 OF 2019**

**Dated : 26<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Reliance Infrastructure Limited ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Povayya, Sr. Adv.  
Mr. Hasan Murtaza  
Ms. Divya Anand  
Mr. Karkit Anand

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
  
Mr. M. Y. Deshmukh for R-7  
(in A. No. 223 of 2015)  
  
Mr. Raghav Malhotra for R07  
(in A. No. 237 of 2015)  
  
Mr. Ramji Srinivasan, Sr. Adv  
Mr. Manpreet Lamba  
Ms. Priyal Modi for **Impleader**

## **ORDER**

List the applications (for impleadment) for hearing on **08.05.2019**. In the meantime, rejoinder to reply on the IAs (impleadment) may be filed with advance copy to the other side.

**(S. D. Dubey)**  
**Technical Member**

*tpd/pk*

**(Justice Manjula Chellur)**  
**Chairperson**